

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 97 of 2013 &  
I.A. No. 56 of 2014**

**Dated : 24<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. .... Appellant(s)**

**Versus**

**C.E.R.C. & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Poorva Sahegal  
Ms. Swagatika Sahoo**

**Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Shashank Pandit**

**ORDER**

With regard to the amendment application, the learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 04.02.2014 after serving copy on the other side.

Post the matter on **04.02.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/vs